

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 07-05-2024 AT 10.30 A.M. THROUGH PHYSICAL HEARING:

**PRESENT: SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : M/s JBM Shelters Pvt Ltd

PETITION NUMBER : IBA/826/2020

APPLICATION NUMBER : a) IA(IBC)/631(CHE)2024
b) IA(IBC)/788(CHE)2022
c) IA(IBC)/796(CHE)2022
d) IA(IBC)/797(CHE)2022
e) IA(IBC)/876(CHE)2022
f) Ivn.P(IBC)/5(CHE)/2022
g) IA(IBC)/376(CHE)2023
h) IA(IBC)/472(CHE)2024

AVINAIN KRISHNAN RAVI Counsel for
Promoters of the

(D)

M.S. ELAMATHI
M. SAVITHA DEVI

} counsels for
liquidator

M.S. Elathi

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ORDER

3)(a) IA(IBC)/631(CHE)/2024 in IBA/826/2020

Ld. Counsel Ms.Savitha for the Liquidator. Ld. Counsel Mr.Avinash Krishnan Ravi for R1 and R2.

Reply has not been filed by R1 and R2. R3 has filed the reply.

R1 and R2 are directed to file the reply within 2 weeks.

Rejoinder, has been filed on R3's reply on 16.04.2024.

In this case the erstwhile RP was directed to share all the information in his possession within 2 weeks from the date of last hearing dated 11.03.2024. The Applicant stated that erstwhile RP has only partially complied with the direction. R3 is directed to explain why he has not complied with the order of this Tribunal dated 11.03.2024 by way of an Affidavit within a week failing which serious consequences will follow.

List the Application for hearing on **01.07.2024**.

3)(b) IA(IBC)/788(CHE)/2022 in IBA/826/2020

3)(c) IA(IBC)/796(CHE)/2022 in IBA/826/2020

3)(d) IA(IBC)/797(CHE)/2022 in IBA/826/2020

3)(e) IA(IBC)/876(CHE)/2022 in IBA/826/2020

3)(f) Ivn.P(IBC)/5(CHE)/2022 in IBA/826/2020

Ld. Counsel Ms.Savitha for the Liquidator. Ld. Counsel Mr.Avinash Krishnan Ravi for the promoters of the Corporate Debtor.

All the parties are directed to complete the pleadings.

List the applications for hearing on **01.07.2024**.

3)(g) IA(IBC)/376(CHE)/2023 in IBA/826/2020

Ld. Counsel Ms.Savitha for the Liquidator. Ld. Counsel Mr.Avinash Krishnan Ravi for the promoters of the Corporate Debtor.

In this case the Applicant has sought certain additional documents to be brought on record to substantiate their contentions. The Applicant is permitted and the same may be served on the Respondents.

Let the pleadings be complete by all the parties.

List the Application for hearing on **01.07.2024**.

3)(h) IA(IBC)/472(CHE)/2024 in IBA/826/2020

Ld. Counsel Ms.Savitha for the Liquidator. Ld. Counsel Mr.Arvind Rajagopal for the Respondent.

Let the pleadings be complete and list the Application on **01.07.2024** for hearing.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)